

\$~SB-27 (Original Side)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(OS)-395/2025, I.A. 14863/2025, I.A. 14864/2025, I.A.
14865/2025, I.A. 14866/2025, I.A. 14867/2025 & I.A. 14868/2025
MINOR VICTIM THROUGH NEETU CHADHAPetitioner

Through: Ms. Simran Brar, Mr. Raghav Awasthi
Ms. Ojaswa Pathak, Mr. Mukesh
Sharma, Mr. Dinesh Sharma and Ms.
Tanya Lal, Advocates

versus

META PLATFORMS INC & ORS.Respondents
Through: Mr. Varun Pathak, Mr. Dhruv
Bhatnagar and Ms. Nitya Nath,
Advocates for R-1
Ms. Mamta Rani Jha, Ms. Shruttima
Ehersa and Ms. Aiswarya
Debadarshini, Advocates for R-8

CORAM:
HON'BLE MR. JUSTICE MANOJ JAIN

ORDER
25.06.2025

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CS(OS)-395/2025, I.A. 14867/2025 (seeking extension of time to deposit the court fee) & I.A. 14863/2025 (for injunction)

1. Plaintiff is minor victim who has filed the present suit through her mother/next friend whereby she seeks permanent and mandatory injunction and also damages.
2. Plaintiff, who is minor female child aged 15 years, is aggrieved by the manner in which she is represented on social media platform. Naturally, being minor and keeping in mind the nature of averments made in the suit, her identity is being protected.

3. In brief, according to plaintiff, defendant nos. 2 to 6 have created fake accounts of minor victim on Instagram, being owned by META Platform, Inc. (defendant no. 1) and despite best efforts, true identity and particulars of all such defendants are still not available with the plaintiff or to her natural guardian as such accounts are being maintained under an anonymized profile and acts are being carried by the concerned persons in concealed and surreptitious manner.

4. It seems that everything happened after innocuous acceptance of some request received by the minor victim and according to minor victim, various accounts have been created using her identity, thereby constituting a clear and deliberate act of impersonation.

5. It is also averred in the plaint that such defendants are using obscene and objectionable photograph of the minor victim which had been previously obtained through deceit and coercion in order to blackmail and threaten her. Some of the photographs are also, reportedly, morphed ones.

6. Along with the aforesaid suit, various applications have been filed including application seeking grant of *ex parte ad-interim injunction* and also seeking extension of time for filing court fee.

7. During course of the hearing, learned counsel for petitioner submitted that every endeavour would be made to deposit the deficient court fee, maximum by tomorrow. Let it be done. I.A. 14867/2025 stands disposed of in the aforesaid terms.

8. In the application moved under Order XXXIX Rules 1 & 2 CPC (I.A. No. 14863/2025), it has been prayed that *ex parte ad-interim injunction* be granted directing to take down/block and delete objectionable URLs. The details of such URLs have been given in Prayer-A of said application.

9. There is appearance on behalf of defendant no. 1 and defendant no. 8. There is no appearance from the side of other defendants.
10. Plaintiff has strongly relied upon the observations appearing in *Shaviya Sharma Vs. Squit Neon & Ors. CS(OS) 134/2024 (DOD: 22.02.2024)*.
11. Keeping in mind the overall facts and averments made in the plaint and the aforesaid application seeking injunction, it is clear that the plaintiff has been able to make out a *prima facie* in her favour and irreparable harm and injury would be caused to her if no injunction order is passed. The balance of convenience is also in her favour. Accordingly, defendant nos. 2 to 6 are restrained from uploading any further objectionable material containing actual or morphed image of the minor victim and transmitting the same in any manner whatsoever till next date of hearing.
12. Simultaneously, defendant no. 1 is directed to provide Basic Subscriber Information (BSI) including IP details of said defendant nos. 2 to 6 and is also directed to action qua the URLs as mentioned in Prayer-A of the injunction application. Details of such URLs are attached as Annexure-1 to this order.
13. Once the BSI of defendant nos. 2 to 6 is made available, the plaintiff would file amended memo of parties and take steps to serve them through all permissible modes.
14. Let compliance in terms of Order XXXIX Rule 3 CPC be filed within one week.
15. List before the Joint Registrar (Judicial) on 04.07.2025.
16. List on 08.09.2025 before the learned Roster Bench.

MANOJ JAIN, J
(VACATION JUDGE)

JUNE 25, 2025/dr/shs

ANNEXURE-1**Details of URLs to be taken down**

<u>Def no.</u>	<u>Instagram Handle</u>	<u>Weblink available with Plaintiff</u>
Def no. 2	'ivaanchaudhary'	https://www.instagram.com/ivaann.chaudhary
Def no. 3	'ankitttt'	Now unavailable
Def no. 4	'omairasharma1', then changed to 'omairasharmaa' and then 'slutomaira'	http://https://www.instagram.com/slutomaira?igsh=dWNkMnhpbThmejl4
Def No. 5	'omaira_sharma22'	https://www.instagram.com/omaira_sharma22/
Def No. 6	'Omairaxx_'	https://www.instagram.com/omiraxx_/?igsh=MWp4M2NsMmFqcWt4Nw%3D%3D#